

**Central Administrative Tribunal
Principal Bench**

OA No.2317/2015

New Delhi, this the 27th day of February, 2019

**Hon'ble Sh. Justice L. Narasimha Reddy, Chairman
Hon'ble Sh. Mohd. Jamshed, Member (A)**

Mrs. Swati S. Patil
Aged about 63 years
W/o Shri Shrikant
R/o G-1, Keviz Park
Nagala Park, Kolhapur
Maharashtra
(Retired from the post of
Commissioner of Income Tax) ...Applicant

(By Advocate: Shri S.K. Gupta)

Vs.

1. Secretary, M/o Finance
Department of Revenue
North Block, New Delhi.
2. Chairman, Central Board of Direct Taxes
M/o Finance, Department of Revenue
North Block, New Delhi.
3. Director General of Income Tax(Vig.)
1st Floor, Dayal Singh Library
1, Deen Dayal Upadhyay Marg
New Delhi. ...Respondents

(By Advocates: Shri Gyanendra Singh and Shri Rajesh
Katyal)

ORDER (ORAL)**Justice L. Narasimha Reddy:-**

In this OA the applicant challenged Memo of charge dated 11.06.2014. Various grounds are raised in this OA by the applicant in his challenge to the impugned memorandum.

2. The respondents filed a counter affidavit opposing the OA.

3. We heard the arguments of Shri S.K. Gupta, learned counsel for the applicant and Shri Gyanendra Singh and Shri Rajesh Katyal, learned counsel for the respondents, at some length.

4. It emerges that identical questions were dealt with by this Tribunal in OA No.610/2015 and other connected OAs and through a common Order dated 08.02.2019, this Tribunal rejected all those contentions duly indicating the reasons therefor. Following the same, this OA is dismissed as devoid of merit. There shall be no order as to costs.

(Mohd. Jamshed)
Member(A)

(Justice L. Narasimha Reddy)
Chairman

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